

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

30. C.P. (IB)/1045(MB)2022

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SH. KULDIP KUMAR KAREER,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **01.03.2023**.

NAME OF THE PARTIES: CRYSTAL CROP PROTECTION LIMITED

Vs.

MAHARASHTRA BIO FERTILISERS (INDIA)
PRIVATE LIMITED

SECTION: 9 of IBC 2016

ORDER

Adv. Dilip Kr. Niranjana & Adv. Karmveer appearing for the Operational Creditor and Adv. Shreya Parikh i/b Adv. Vishal Shriyan appearing for the Corporate Debtor are present through Virtual hearing. Reply has not been filed in the matter. The Counsel for the Corporate Debtor is directed to file reply within two weeks' time by serving an advance copy to the other side, failing which, the right to file reply will stand forfeited. The Counsel for the Petitioner is directed to file rejoinder, if any, before the next date of hearing. List the matter for final hearing on **13.04.2023**.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

/z/